

Mr. Speaker: A suggestion has come that there ought to be a discussion. What has the hon. Minister to say?

The Minister of Industry (Shri D. Sanjivayya): Since the report has been placed on the Table of the House and I have made a statement, I think it is desirable to have a discussion.

Shri S. M. Banerjee: Will he initiate a discussion? If we initiate the discussion, it is very difficulty to get sufficient time; we get only 2½ hours. This is the second time that a fire has taken place,

श्री मधु लिमये : मेरी बात सुनेंगे, क्या ?

Mr. Speaker: That can be settled afterwards. There will be a discussion.

श्री हुकम चन्द कछवाय (बिबास) : मैं यह जानना चाहता हूँ कि इस पर चर्चा कब होगी ?

Shri Hari Vishnu Kamath (Hoshangabad): When will this discussion come up? After the Demands are over? In May?

श्री मधु लिमये : मैंने आपको चिट्ठी इस लिये भेजी थी, इन चीजों पर अढ़ाई घंटे की बहस कराना कितना मुश्किल है यह आप स्वयं जानते हैं। इसलिये मैं चाहता था कि एक-दो तीन रोज के अन्दर कोई समय निर्धारित किया जबकि दो-चार सवाल हम पूछ लेंगे।

Mr. Speaker: We will see; when the notice comes, we will decide as to when that can be taken up, when we can find time. I do not know; I do not promise, but we will try.

श्री हुकम चन्द कछवाय : मैं जानना चाहता हूँ कि रांची के बारे में चर्चा कब प्रारम्भ होगी ?

अध्यक्ष महोदय : वही बात तो कर रहे हैं. दो मेश्बर पहले श्री पूछ चुके हैं जब नोटिस आयेगा . . .

श्री हुकम चन्द कछवाय : यह कब होगी

अध्यक्ष महोदय : यह कैसे कह सकता हूँ।

12.52 hrs.

JUDGES (INQUIRY) BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

Shri Krishnamoorthy Rao (Shimoga): Sir, I beg to move:—

"That the time appointed for the presentation of the Report of the Joint Committee on the Bill to regulate the procedure for the investigation and proof of the misbehaviour or incapacity of a Judge of the Supreme Court or of a High Court and for the presentation of an address by Parliament to the President, be further extended upto the last day of the current session".

Mr. Speaker: The question is:

"That the time appointed for the presentation of the Report of the Joint Committee on the Bill to regulate the procedure for the investigation and proof of the misbehaviour or incapacity of a Judge of the Supreme Court or of a High Court and for the presentation of an address by Parliament to the President, be further extended upto the last day of the current session".

The motion was adopted.

Shri S. M. Banerjee (Kanpur): Let us know the reasons. What are the reasons?